RAJYA SABHA

Thursday, the 24th August, 978|2 Bhadra, 1900 (Saka).

The House met at eleven of the clock. Mr. Chairman in the Chair.

REFERENCE TO THE RESOLUTION ADOPTED BY THE HOUSE FOR APPOINTMENT OF A COMMIT-TEE OR ALTERNATIVELY TWO SEPARATE COMMISSIONS OF INQUIRY TO INQUIRE INTO **ALLEGATIONS OF CORRUPTION** MADE AGAINST MEMBERS OF FAMILIES **OF** THE PRIME MINISTER AND THE FORMER HOME MINISTER.

MR. CHAIRMAN: Questions, Question No. 781.

SHRI BHUPESH GUPTA (West Bengal): Sir, hefore today's business begins, it should be clarified, before you leave after the Question Hour. There is the Question Hour and then the Calling Attention Motion and the Special Mention. After that, Sir, we shall be expecting the decision-what the Government is going to say in the matter of the Resolution that we adopted on the 10th of August in this House and then only we will proceed with today's business.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): The Question Hour should not be disturbed.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Mr. Bhupesh Gupta says, after the Question Hour, after the Calling Attention Motion and after the Special Mentions the statement of P. M. should come.

(Interruptions)

विपझ के नेस: (श्रो कप्तलायति त्रिपाठो) : मान्यवर, मेरी प्रार्थना यह है कि उस रोज नेता सदन ने इस भदन को यह-प्राध्वासन दिया था कि गुरुवार के दिन सरकार का इस संबंध में क्या इरादा है, दह प्रकट कर देंगे । स्राज गुरुवार है । मेरी स्राप मे प्रार्थना यह है कि स्राप उनसे कहें कि क्वेश्चन स्रावर के बाद ही, भरकार की इस संतंध में क्या राय है, यह वे अता दें ताकि क्रागे की कार्यदाही चल सके।

श्री जो० सी० धट्टाचार्यः जैसा अभी भूपेश जो ने कडा कि यह स्टेटमेन्ट कालिम एटेंशन मोधन ग्रीर स्पेशियल मेंशन के बाद किया जाथ, लेकिन ग्राप दूसरी बात यह कह रहे हैं। ग्राप लोग पहले ग्रापस में एक राय -कर लोजिये।

श्री कमलापति त्रिपाठी : मुझे इसमें कोई ग्रापत्ति नहीं है। कालिंग एंटेंशन मोशन क ग्रौर स्पेशियल मेंशन के बाद बता दे।

MR. CHAIRMAN: Since Kamlapatiji has raised a question as to when the Government is going to give a reply, I may say that I have been informed by the Government that the statement would he made at 5.00 P.M. (Interruptions)

SHRI BHUPESH GUPTA: Sir, this is wrong. This is what we suspected. In that case, Sir, after the Special Mentions, the House adjourns. You see, this is what we suspected. Why did I get up? Immediately after the statement is made, you adjourn the House and the matter is over. No. Today, the matter has to be thrashed out in one way or another. That is why we say this. What is the difficulty in the Government making the statement early? (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: During the House Hour, it should not be discussed.

SHRI BHUPESH GUPTA: Is it an auspicious moment that the statement should be inade at 5.00 P.M.? No.

SHRI KAMLAPATI TRIPATHI Sir, my request to you will be...

SHRI NAGESHWAR PRASAD SHAHI: Do not create a bad precedent.

SHRI KAMLAPATI TRIPATHI-Let me have my say. My request to you, Sir, will be to adjourn the House after the Calling Attention Motion 3

and we shall meet at 5.00 P.M. to hear the statement so that the proceedings at the House might continue now.

MR. CHAIRMAN: Without any reafon, why should we adjourn the House. (Interruptions)

SHRI BHUPESH GUPTA: We are entitled to have the statement earlier. in the day.

MR. CHAIRMAN: Shri Ranga.

SHRI BHUPESH GUPTA: We shall have to reflect our views on the statement, give our reactions in a proper form to you; we shall have to express our views and this must be done today.

MR. CHAIRMAN: Questions now.

OBAL ANSWERS TO QUESTIONS

Civilian Teachers in the Indian Army

*781. SHRI N. G. RANGA: † SHRI KALP NATH RAI: SHRI RAMANAND YADAV: SHRI SHYAM LAL YADAV:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that most
of the civilian teachers in the Indian
army are working in a temporary
capacity even after putting in nearly
30 years of service; and

(b) if so, what are the reasons therefor?

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THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) There are 160 civilian teachers working in a temporary capacity against combatant posts. Out of these, a few have put in nearly 30 years of service.

(b) Education cover in the Indian Army is required to be provided with

[†]The question was actually asked on the floor of the House by Shri N. G. Ranga. tants become available.

the help of combatant Unit Education Instructors. When there i_s a shortage of these combatant instructors, civilian teachers are recruited and held against the posts meant for the combatants. These civilian teachers have not been made permanent as they are employed on a purely stop-gap basis till comba-

SHRI N. G. RANGA: Sir, may I know whether these disabilities are made known to the teachers when they are being recruited that they would be kept on a temporary list for such an inordinately and cruelly long time and they would not be able to enjoy the facilities that are made available to permanent teachers? And may I the Government also know whether are satisfied with the reasons they have given for their not being kept on the permanent list and, are the Government considering the necessity and advisability of revising their rules so possible for these that it would be people to be made permanent and how soon. Sir, are they proposing to absorb these 160 people in the permanent list and to give the facilities that are made available to permanent teachers?

PROF. SHER SINGH: Sir, initially when these recruitments were made, the Commandants of the units were competent. They had powers to appoint them and also to discharge them. It was made clear to all these civilian teachers who were employed at that time that they will be there only for a short period, it will be only a stop gap arrangement and when Combatant Instructors are available, they will be replaced by them. This was made clear. Still, I feel that there has been hardship because so many teachers have been continuing up to 30 years, some of them up to 20 years and three of them more than 30 years. That is a fact. Sir. We have taken a decision on 3rd June and we have made 45 posts permanent and we have asken other units also to take similar action to make some of the posts permanent so that these civilian teachers, before